

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA Nos. 329 of 2015 & 330 of 2015  
In DFR No.1486 of 2015**

**Dated :20<sup>th</sup> November, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Mohit Industries Limited . .... Appellant(s)  
Versus  
Gujarat Electricity Regulatory Commission & Ors .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.  
Ms. Sakie Jakharia  
Mr. Gaurav Mathur

Counsel for the Respondent (s) : Mr. M.G. Ramachandran &  
Ms. Ranjitha Ramachandran for R-2  
Mr. Anand K. Ganeshan

**ORDER**

Mr. Sanjay Sen, learned Sr. Advocate for the applicant/appellant wants some time to file rejoinder to the reply of the application for condonation of delay which he may do within three weeks from today.

The facts as disclosed from the I.A. No. 330 of 2015 are that the applicant/appellant came to know about the impugned order on 30<sup>th</sup> April, 2015 from the newspaper reports and thereafter he downloaded the same from the website of Gujarat Electricity Regulatory Commission i.e. R-1. Subsequent to this, the applicant/appellant took almost three months to file Appeal before this Tribunal i.e. on 29.07.2015.

Post this IA for hearing on **20<sup>th</sup> January, 2016.**

**( T. Munikrishnaiah )  
Technical Member  
hcj/rkt**

**( Justice Surendra Kumar )  
Judicial Member**